IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP No. 900/2015

IN THE MATTER OF:

Maharanie Trade Pvt. Ltd. & Ors.

.. APPLICANT / PETITIONER

SECTION:

Under Section 391 & 394 of the Companies Act

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):-

Mr. P. Nagesh, Mr. Suman Kumar, Advocates

For the ROC, Delhi

Mr. Manish Raj, Company Prosecutor

For the OL, Delhi

Mr. Ajeyo Sharma for Mr. Amish Tandon,

Standing Counsel

ORDER

Mr. Nagesh, learned Counsel for the petitioner has placed reliance on Section 45(c) and (f) alongwith circular dated 15.03.2012, issued by the RBI and has argued that expression 'derivative' has not been used in any of these provisions so the petitioner cannot be regarded as NBFC as stated by the RD in its report. Mr. Nagesh states that he will concretize his arguments and place on record a copy thereof, with a copy in advance to the Company Prosecutor. Learned Company Prosecutor through RD shall seek the opinion of the RBI with regard to the matter in hand and obtain the expert legal opinion thereon.



V. Sethi 02.02.2018 Written arguments shall be handed over to Mr. Manish Raj, Co. Prosecutor by the Counsel for the petitioner on or before 5th Feb., 2018 and the matter be placed before the RBI and report be submitted to this Court within four weeks thereafter.

List the matter on 9th March, 2018.

(M. M. KUMAR)
PRESIDENT

(R. VARADHARAJAN)
MEMBER (JUDICIAL)